

Dated: 25.3-94

C.P. 47/95

Shri G.S. Walia, Counsel for the Contempt petitioner. Shri M.S. Ramamurthy, Counsel for the respondents.

CP No 47/94
for orders on
25/3/94

(Rm)

In our order dated 29.10.93, the direction was that after retaining the amount of Rs. 6000/- in the event of other charge being established, all the gratuity be paid to ~~the~~ ^{applicant} in the 12% interest within two months from the date of communication of the order to the respondents. On the footing ^{that} a certified copy was received by the respondents on 6.12.93, two months' period was over on 6.2.94. The C.P. has been filed on 2.3.94.

Shri M.S. Ramamurthy has filed an M.P. (unnumbered) praying for three months' time from today i.e. from 24.3.94 to comply with the order as reference has been made to the Railway Board. We are not inclined to grant this much time. Time granted to comply with the order till 21.4.94. By which date the payment should be made. We also direct that Senior Divisional Personnel Manager should remain present in the Court in case the payment is not made ^{by that date}. Put up for orders on 22.4.94. Copy of the order may be given to the parties.

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(Lakshmi Swaminathan)
m(J)

M.R. Kolhatkar
(M.R. Kolhatkar)
m(A)

dt. 25/3/94
Order/Judgment despatched
to Applicant/Respondent(s)
on 15/4/94

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24/4/94